

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

UNSTARRED QUESTION NO:5954
ANSWERED ON:08.09.2011
EXPLOITATION OF GROUNDWATER THROUGH BOREWELLS
Ram Shri Purnmasi

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether groundwater is being illegally extracted in Delhi through borewells;
- (b) if so, whether Central Groundwater Board has banned such boring; and
- (c) the steps taken/proposed to be taken by the Government to prevent illegal extraction of groundwater through borewells?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES & MINORITY AFFAIRS (SHRI VINCENT H. PALA)

- (a) Yes Madam. A few cases of illegal extraction of ground water in Delhi have been reported.
- (b) Central Ground Water Authority (CGWA) had notified South and South West Districts and Yamuna flood plain area of Delhi for ground water regulation. In these notified areas, installation of new ground water abstraction structures is not permitted without prior specific approval of the Authority/ Authorized officer. For enforcement of the regulatory directions issued under Section 5 of EPA, 1986, concerned Deputy Commissioners/ District Collectors had been authorized to take necessary action in case of violations of directives of CGWA in the notified areas.
- (c) The Deputy Commissioner (Revenue) of each revenue area has been declared as the authorized officer and delegated powers for checking violations, if any, and sealing of illegal wells.